

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P. (I.B) No.213/9/NCLT/AHM/2017

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2020**

Name of the Company:

Harinarayan Corporation

V/s.

Daves Noni & Juice Pvt. Ltd.

Section:

9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Vishal Dave appeared for Corporate Debtor.

No one appeared for the Operational Creditor.

Record reveals that no one appeared for Financial Creditor since last two dates of hearing. It appears that Operational Creditor is not interest to proceed with the matter. Hence, this proceeding stands disposed-off for want of prosecution with liberty to revive it.

Accordingly, CP(IB) 213 of 2017 stands disposed for want of prosecution.

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 14th day of December, 2020

**(MADAN B. GOSAVI)
MEMBER (JUDICIAL)**